

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.306**  
IB-718(ND)/2021

**IN THE MATTER OF:**

M/s. Pawan Kumar Gupta

... APPLICANT/PETITIONER

**Vs.**

M/s.ATS Housing Pvt Ltd.

... CORPORATE DEBTOR

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 22.02.2022**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Aditi Sinha, Adv. Rajul Shrivastava for the Financial  
Creditors

For the Respondent :

**ORDER**

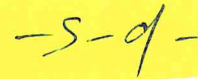
Counsel on behalf of the Applicant/Financial Creditor is present. Mr. Rishu Kant Sharma, Counsel for the Corporate Debtor is also present.

Counsel appearing for the Corporate Debtor submits that he will file Vakalatnama within two days. The Counsel is directed to do the needful accordingly. Further, two weeks' time is granted to Counsel for the Corporate Debtor to file reply on behalf of the CD in the matter with an advance copy to be given to Counsel for the Financial Creditor for filing rejoinder, if any, in the matter in another one week.

List the matter on 07.4.2022.



**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

Surjit